

**Policy Document**  
**SUD Life Immediate Annuity Plus**  
UIN – [142N048V01]  
**Non-Linked Non-Participating Individual Immediate Annuity plan**

**PART A**  
**Welcome Letter**

Date: <   >

<<Name of the Policyholder>>  
<<Address of the Policyholder>>

Dear Sir/ Madam

Sub: Your Policy Number <<\_\_\_\_\_>>

Welcome to Star Union Dai-ichi Life Insurance (SUD Life) family.

We, at SUD Life, thank you for trusting us as your financial partner and in helping you to financially secure lives of your loved ones.

We are enclosing herewith your Policy Document, First Premium Receipt, a copy of your proposal form and other related documents, for your records. We request you to check your personal details, terms and conditions and the privileges under this policy, carefully. If you find any discrepancy in the Policy Document, please get in touch with us for the required corrections.

In case you do not agree to any of the provisions stated in the policy or the policy details, you may return the policy to us, specifying reasons thereof, within 15 days (30 days, if this Policy has been taken through Distance Marketing mode) from date of receipt of this letter. You will need to send us the original Plan document and a written request stating your reasons for cancellation, post which we will refund the Purchase Price (excluding taxes, if any) received under this policy after deducting expenses incurred by Us for Stamp Duty and Annuity paid (if any).

Please quote your aforesaid Policy Number in all your future correspondence with us, as this will help us to serve you better.

In case you require any information about our other life insurance products, please get in touch with our executive, who has advised you to take this policy.

For any assistance relating to your policy or any claims enquiry, you may get in touch with us via Toll Free No: 18002008833 or Land line No: 022 39546300 or email us on [customercare@sudlife.in](mailto:customercare@sudlife.in)

We thank you once again for your patronage and look forward to your continued support in future as well.

Yours Sincerely,

Authorized Signatory

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**PREMBLE**

The Annuitant named in the Schedule of this Policy has submitted the Application together with a personal statement and the Single Premium specified in the Schedule to Star Union Dai-ichi Life Insurance Company Limited (the “**Company**” which expression shall include its assigns and successors) for securing the benefits under this Policy. It is agreed by the Company and the Annuitant (the “**Parties**”) that the Application along with the personal statement and the declaration together with any report or other document leading to the issuance of this Policy shall form the basis of this contract of insurance.

Subject to the terms and conditions of this Policy, the Parties do hereby agree that in consideration of the receipt of the Single Premium as stated in the Schedule, the benefits will become payable on submission of proof i.e. Existence Certificate (to the complete satisfaction of the Company) on an annual basis, of the benefits under the Policy having become payable in accordance with the terms and conditions hereof and of the beneficiary’s entitlement to them, provided this Policy is in force.

It is further agreed by and between the Parties that these terms and conditions, any endorsement or a separate instrument executed by the Company in connection with this Policy and any special provisions subject to which this Policy has been issued by the Company and any schedules, annexures and/or addendums hereto shall together form part of this Policy.

It is also agreed that this Policy shall be governed by the laws of India in force from time to time and all premiums and benefits shall be payable in Indian Rupees only. The benefits and the Premiums payable under this Policy will be subject to taxes and other statutory levies as may be applicable from time to time and such taxes, levies etc will be recovered, directly and completely from the Annuitant.

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**SCHEDULE**

**I. Policy & Benefit Details**

Policy Type		Non-Linked Non-Participating Individual Immediate Annuity Plan.	
Date of Application:	< >	Application Number:	< >
Policy Number	< >	Client ID:	< >
Plan Option	<A> or <B>	Annuity Option	< >
Date of Commencement of Policy:	< >	Date on which the first installment of Annuity is payable	
Purchase Price/ Single Premium		Total Purchase Price (including service tax)	< >
Annuity Payment Mode	<<Yearly/Half Yearly/Quarterly/Monthly>>		
Installment Annuity Payable to the Primary Annuitant	< >	Installment Annuity Payable to the Secondary Annuitant, if applicable	< >
Death Benefit	< >		

**II. Insurance Agent/ Insurance Broker Details**

Corporate Agent Name / Agent/ Broker Name :	
Specified Person Name:	
Specified Person/Agent/ Broker Code:	
Specified Person/ Agent/ Broker License Code:	
Specified Person/ Agent/ Broker Tel. No.:	
Specified Person/ Agent/ Broker Mobile No.:	
Specified Person/ Agent/ Broker Email ID :	
Specified Person/Agent/ Broker Address:	

**III. Annuitant Details (Primary Annuitant)**

Name of the Primary Annuitant		Age Admitted	
Date of Birth of the Primary Annuitant		Age	
Gender		Address	
Telephone No.		Mobile No.	

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Email		Identification Proof	
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**IV. Annuitant Detail (Secondary Annuitant), applicable in case of Joint Life.**

Name of the Secondary Annuitant		Age Admitted	
Date of Birth of the Secondary Annuitant		Age	
Gender		Address	
Telephone No.		Mobile No.	
Email		Identification Proof	

**V. Nominee Details**

Name of the Nominee:		Relationship of the Nominee with the Primary Annuitant	
Date of Birth of the Nominee:		Age:	
Address		Telephone No./ Mobile No.	
Name of the Appointee (In case the nominee is a minor):		Age:	
Relationship of the Appointee with the Nominee		Address	

Special Provisions (if any) :<< >>

Stamp Duty of Rs. \_\_\_\_\_ is paid for this Policy by pay order, vide mudrank receipt no XXX dated dd/mm/yyyy.

Signed for and on behalf of the Star Union Dai-ichi Life Insurance Company Limited

**Authorised Signatory**  
**IRDA Regn: 142**

**Note:** On examination of this Policy, if the Annuitant notices any mistake, the Policy Document is to be returned for correction to the Company.

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**PART B**  
**POLICY TERMS AND CONDITIONS**

**1. Definitions**

Unless excluded by or repugnant to the context or defined to the contrary, the words and phrases mentioned below shall have the following meaning:

- i. **“Age”** means the age of the Annuitant as at last birthday.
- ii. **“Annuitant”** means the person on whose life this Policy has been taken from the Company and the Annuity is payable to such a person or the beneficiary, as the case may be.
- iii. **“Annuity”** means a specified amount payable by us under this Policy at specified regular intervals depending on the Annuity option and the Annuity payment mode chosen by the Annuitant in the Application and as specified in the Schedule.
- iv. **“Application”** means the proposal form as defined under IRDAI (Protection of Policyholders’ Interest) Regulations, 2002 and amendments thereto, (including any document, declarations, reports or any other information) completed, signed and submitted by the Annuitant to the Company for securing the benefits under this Policy.
- v. **“Date of Commencement of Policy”** is the date on which this Policy commences, as specified in the Schedule.
- vi. **“Distance Marketing”** includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) voice mode, which includes telephone-calling (ii) short messaging service (SMS) (iii) electronic mode which includes e-mail and interactive television (iv) physical mode which includes direct postal mail and newspaper & magazine inserts and (v) solicitation through any means of communication other than in person.
- vii. **“Critical Illness”** means an illness, sickness or disease or corrective measure as specified in Section 6 of this policy document.
- viii. **“IRDAI”** means the Insurance Regulatory and Development Authority of India, as established under the Insurance Regulatory and Development Authority Act, 1999.
- ix. **“Insurance Act”** means Insurance Act, 1938 amended by Insurance Laws (Amendments) Act 2015.
- x. **“Nominee”** means a person nominated by the Annuitant under this Policy and registered with the Company in accordance with clause 15 and who is authorized to receive the death benefit under this Policy, as the case may be.
- xi. **“Policy”** means these terms and conditions of SUD Immediate Annuity plus, Schedule, Application, and any additional information submitted by the Annuitant and accepted by the Company and which governs this contract of insurance.
- xii. **“Policy Year”** means a period of 12 (Twelve) consecutive months commencing from the Date of Commencement of Policy and every period of 12 (Twelve) consecutive months thereafter.
- xiii. **“Single Premium”** or **“Purchase Price”** means the amount, as specified in Schedule, which is paid to us before or on the Date of Commencement of Policy in order to purchase the Annuity and to secure the benefits payable under this Policy.

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- xiv. **“Schedule”** means the schedule, annexures, addendums, endorsements issued by the Company in relation to this Policy and which forms part of this Policy. If the Company has issued more than one Schedule, then, the latest Schedule in time.
- xv. **“Surrender Value”** means an amount, if any, that becomes payable in case of surrender in accordance with the terms and conditions of the policy.
- xvi. **“We”, “Us”, “Our”, “Company” or “Ours”** refers to Star Union Dai-ichi Life Insurance Company Limited
- xvii. **“You”, “Your” or “Yours”** refers to the Policyholder

SAMPLE

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**PART C**

**2. Annuity Option**

- i. Subject to the terms and conditions of this Policy and provided this Policy is force, the Annuity shall become payable in accordance with the annuity option chosen by the Annuitant in the Application and as specified in the Schedule. Annuity Option once chosen by the Annuitant cannot be changed.
- ii. The Annuity shall be payable in annual or half-yearly or quarterly or monthly mode in accordance with the Annuity payment mode chosen by the Annuitant in the Application and as specified in the Schedule. Once the Annuity payment mode is chosen by the Annuitant, then, the same cannot be changed.
- iii. Under this Policy, the following Annuity options are offered by the Company:

**Plan Option A:**

Plan Option A is available for individuals who purchase Immediate Annuity either from their savings or from policy proceeds of deferred pension plan/National Pension Scheme.

<b>Annuity Options</b>	<b>Annuity Name/ Description</b>	<b>Benefit Description</b>
Annuity Option 1	Life Annuity	If the Annuitant has opted for this option in the Application and as specified in the Schedule then the Annuity as mentioned in the Schedule will be payable till the date the Annuitant is alive.
Annuity Option 2	Life Annuity with Return of Purchase Price	If the Annuitant has opted for this option in the Application and as specified in the schedule then the Annuity as mentioned in the Schedule will be paid till date the Annuitant is alive and upon the death of the Annuitant, annuity will cease and purchase price will be payable to the Nominee.
Annuity Option 3	Increasing Life Annuity with Return of Purchase Price	If the Annuitant has opted for this option in the Application and as specified in the schedule then the Annuity as mentioned in the Schedule on Date of Commencement of Policy will increase every policy year at simple rate of 5% p.a. be and shall be payable till date the Annuitant is alive and upon the death of the Annuitant, annuity will cease and purchase price will be paid to the Nominee.
Annuity Option 4	Joint Life Annuity (50%)	If the primary Annuitant has opted for this option in the Application and as specified in the Schedule, then, the Annuity will become payable at a uniform rate till the date the primary Annuitant is alive. Upon the death of the primary Annuitant, 50% (Fifty percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse) till the date the secondary Annuitant is alive.
Annuity Option 5	Joint Life Annuity (100%)	If the primary Annuitant has opted for this option in the Application and as specified in the Schedule, then, the Annuity will become payable at a uniform rate till the date the primary Annuitant is alive. Upon the death of the primary Annuitant, 100% (One Hundred percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse)

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		till the date the secondary Annuitant is alive.
Annuity Option 6	Joint Life Annuity (50%) with Return of Purchase Price	If the primary Annuitant has opted for this option in the Application and as specified in the Schedule, then, the Annuity will become payable at a uniform rate till the date the primary Annuitant is alive. Upon the death of the primary Annuitant, 50% (Fifty percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse) till the date the secondary Annuitant is alive. Upon the death of the last survivor, annuity will cease and purchase price will be paid to the Nominee.
Annuity Option 7	Joint Life Annuity (100%) with Return of Purchase Price	If the primary Annuitant has opted for this option in the Application and as specified in the Schedule, then, the Annuity will become payable at a uniform rate till the date the primary Annuitant is alive. Upon the death of the primary Annuitant, 100% (One Hundred percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse) till the date the secondary Annuitant is alive. Upon the death of the last survivor, annuity will cease and purchase price will be paid to the Nominee.
Annuity Option 8	Annuity certain for 10 years. (and life thereafter if the Annuitant has survived till the expiry of first 10 (ten) Policy Years)	If the Annuitant has opted for this option in the Application and as specified in the Schedule, then, irrespective of survival of the Annuitant, the Annuity will become payable at a uniform rate for the guaranteed period of first 10 (Ten) Policy Years from the Date of Commencement of Policy. If the Annuitant has survived till the expiry of first 10 (Ten) Policy Years, then, the Annuity shall be payable till the date the Annuitant is alive.
Annuity Option 9	Annuity certain for 15 years ( and life thereafter if the Annuitant has survived till the expiry of first 15 (Fifteen) Policy Years)	If the Annuitant has opted for this option in the Application and as specified in the Schedule, then, irrespective of survival of the Annuitant, the Annuity will become payable at a uniform rate for the guaranteed period of first 15 (Fifteen) Policy Years from the Date of Commencement of Policy. If the Annuitant has survived till the expiry of first 15 (Fifteen) Policy Years, then, the Annuity shall be payable till the date the Annuitant is alive.
Annuity Option 10	Annuity certain for 20 years ( and life thereafter if the Annuitant has survived till the expiry of first 20 (Twenty) Policy Years)	If the Annuitant has opted for this option in the Application and as specified in the Schedule, then, irrespective of survival of the Annuitant, the Annuity will become payable at a uniform rate for the guaranteed period of first 20 (Twenty) Policy Years from the Date of Commencement of Policy. If the Annuitant has survived till the expiry of first 20 (Twenty) Policy Years, then, the Annuity shall be payable till the date the Annuitant is alive.

Under Annuity Option 4, 5, 6 and 7, Secondary Annuitant can only be the Spouse of the Primary Annuitant and



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the Secondary Annuitant at the time of policy commencement cannot be changed subsequently. If Secondary Annuitant dies before the Primary life, the annuity payout will continue to be paid till Primary Annuitant is alive and the contract ceases immediately after the death of the Primary Annuitant.

**Plan Option B:**

This option is available only for individuals who purchase this plan from the proceeds of Reverse Mortgage loan offered by any approved financial institution. The following annuity options are offered under this category:

<b>Annuity Options</b>	<b>Annuity Name</b>	<b>Description</b>
Annuity Option 2	Life Annuity with Return of Purchase Price	If the Annuitant has opted for this option in the Application and as specified in the schedule then the Annuity as mentioned in the Schedule will be paid till date the Annuitant is alive and upon the death of the Annuitant, annuity will cease and purchase price will be payable to the Nominee.
Annuity Option 7	Joint Life Annuity (100%) with Return of Purchase Price	If the primary Annuitant has opted for this option in the Application and as specified in the Schedule, then, the Annuity will become payable at a uniform rate till the date the primary Annuitant is alive. Upon the death of the primary Annuitant, 100% (One Hundred percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse) till the date the secondary Annuitant is alive. Upon the death of the last survivor, annuity will cease and purchase price will be paid to the Nominee.

**3. Benefits**

**i. Death Benefit**

Subject to the terms and conditions of this Policy and provided this Policy is force following benefits will be paid immediately to the Beneficiary depending upon the Annuity option as chosen by the Primary Annuitant.

<b>Annuity Option</b>	<b>Description</b>	<b>Death Benefit</b>
1	Life Annuity.	Upon the death of the Annuitant, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.
2	Life Annuity with Return of Purchase Price.	On the death of the Annuitant, Purchase Price (excluding taxes, if any) will be payable to the Nominee.
3	Life Annuity increasing every year by 5% (Simple Rate of Interest) with Return of Purchase Price.	Upon the death of the Annuitant, the Annuity payments will cease immediately and the Purchase Price (excluding taxes, if any) will become payable to the Nominee.
4	Joint Life Annuity with 50% of Life Annuity payable to the Secondary Annuitant (Spouse) on death of the Primary Annuitant.	Upon the death of the primary Annuitant, 50% (Fifty percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse) till the date the secondary Annuitant is alive. Subsequently on the death of the secondary Annuitant, the Annuity payments

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		<p>will cease immediately and no future Annuity payments will be made by the Company.</p> <p>If the secondary Annuitant is not alive on the date of death of the primary Annuitant, then, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p>
5	<p>Joint Life Annuity with 100% of Life Annuity payable to the Secondary Annuitant (Spouse) on death of the Primary Annuitant.</p>	<p>Upon the death of the primary Annuitant, 100% (One Hundred percent) of the original Annuity (as on the Date of Commencement of Policy) will become payable to the secondary Annuitant (spouse) till the date the secondary Annuitant is alive. Subsequently on the death of the secondary Annuitant, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p> <p>If the secondary Annuitant is not alive on the date of death of the primary Annuitant, then, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p>
6	<p>Joint Life Annuity with 50% of Life Annuity payable to the Secondary Annuitant (Spouse) on death of the Primary Annuitant and Return of Purchase Price on death of the last survivor.</p>	<p>On death of the last surviving Annuitant, Purchase Price (excluding taxes, if any) will be payable to the Nominee.</p>
7	<p>Joint Life Annuity with 100% of Life Annuity payable to the Secondary Annuitant (Spouse) on death of the Primary Annuitant and Return of Purchase Price on death of the last survivor.</p>	<p>On death of the last surviving Annuitant Purchase Price (excluding taxes, if any) will be payable to the Nominee.</p>
8	<p>Annuity certain for 10 years and for life thereafter</p>	<p>Upon the death of the Annuitant after first 10(Ten) Policy Years from the Date of commencement of Policy, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p> <p>If the death of the Annuitant occurs during the first 10 (Ten) Policy Years, then, the Annuity shall become payable to nominee / beneficiary till the expiry of the first 10 (Ten) Policy Years. Upon the expiry of the first 10 (Ten) Policy Years, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p>
9	<p>Annuity certain for 15 years and for life thereafter</p>	<p>Upon the death of the Annuitant after first 15(Fifteen) Policy Years from the Date of commencement of Policy, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p> <p>If the death of the Annuitant occurs during the first 15 (Fifteen) Policy Years, then, the Annuity shall become payable to nominee / beneficiary till the expiry of the first 15 (Fifteen)</p>

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		Policy Years. Upon the expiry of the first 15 (Fifteen) Policy Years, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.
10	Annuity certain for 20 years and for life thereafter	<p>Upon the death of the Annuitant after first 20(Twenty) Policy Years from the Date of commencement of Policy, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p> <p>If the death of the Annuitant occurs during the first 20(Twenty) Policy Years, then, the Annuity shall become payable to nominee / beneficiary till the expiry of the 20(Twenty) Policy Years. Upon the expiry of the first 20(Twenty) Policy Years, the Annuity payments will cease immediately and no future Annuity payments will be made by the Company.</p>

In case of unfortunate death of the Annuitant, the death intimation needs to be conveyed to Us. Annuity Instalments that have fallen due and paid after the date of death will be recovered immediately from any amount payable under the Policy or as debt due.

ii. **Survival Benefit**

Subject to terms and conditions of the policy and provided the policy is in force, the annuity amount as specified in the schedule will be paid as per the annuity option and payment mode chosen by the Primary Annuitant.

iii. **Maturity Benefit**

No maturity benefit is payable by the Company under this Policy.

iv. **Surrender Benefit**

Surrender benefit is paid in accordance to Section 5 of the policy contract.

4. **Payment of Premium**

Under this Policy, the Annuitant should pay the Company the Purchase Price on or before the Date of Commencement of Policy. The Purchase Price paid is specified in the Schedule.

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**PART D**

**5. Surrender**

Plan Option A

The Annuitant can surrender the policy at any point of time from the date of inception of the policy provided the policy is in force on happening of specified events as mentioned below:.

Surrender benefit will be paid on following events:

- i. If Annuity Option 2 or Annuity Option 3 is chosen, then on Annuitant diagnosed with any one of the Critical Illnesses mentioned below
- ii. If Annuity Option 7 is chosen, then when both annuitants or the last surviving Annuitant diagnosed with any one of the Critical Illnesses mentioned below

The Surrender Value payable is as per table below:-

Policy Year	Surrender Value as % of Purchase Price (excluding taxes, if any)
0 to 3	95%
4 to 10	98%
11 and above	100%

Plan Option B

For policies purchased through Reverse Mortgage Loan the Annuitant can surrender the policy at any point of time from the date of inception of the policy provided the policy is in force, upon happening of the event mentioned below:.

- i. If Annuity Option 2 is chosen, then on Annuitant diagnosed with any one of the Critical Illnesses mentioned below
- ii. If Annuity Option 7 is chosen, then on both or the last surviving Annuitant diagnosed with any one of the Critical Illnesses mentioned below

The Surrender Value payable in case of critical illness is as per table below:-

Policy Year	Surrender Value as % of Purchase Price (excluding taxes, if any)
0 to 3	95%
4 to 10	98%
11 and above	100%

- iii. If Annuity Option 2 or Annuity Option 7 is chosen then on complete foreclosure of Reverse Mortgage Loan.

The Surrender Value is payable in case of foreclosure of Reverse Mortgage Loan is as per the table below:

Policy Year	Surrender Value as % of Purchase Price (excluding taxes, if any)
0 to 10	95%
11 and above	100%

On payment of surrender benefit the policy will terminate immediately.

**List of Critical Illness:**

1. Cancer of Specified Severity
2. First Heart Attack - of Specified Severity
3. Stroke Resulting in Permanent Symptoms
4. Open Chest CABG
5. Kidney Failure Requiring Regular Dialysis
6. Multiple Sclerosis with Persisting Symptoms
7. Major Organ /Bone Marrow Transplant
8. Open Heart Replacement or Repair of Heart Valves
9. Coma of Specified Severity
10. Permanent Paralysis of Limbs
11. Motor Neuron Disease with Permanent Symptoms

(Critical Illness mentioned above has been defined under Section 6 of this policy document).

**6. Definitions of Critical Illness:**

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Following is the list of Critical Illnesses covered for accepting the request for surrender from the Annuitant.

i. **Cancer of Specified Severity:**

A malignant tumor characterized by the uncontrolled growth & spread of malignant cells with invasion & destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy & confirmed by a pathologist. The term cancer includes leukemia, lymphoma and sarcoma.

The following are excluded -

- a. Tumors showing the malignant changes of carcinoma in situ & tumors which are histologically described as premalignant or non-invasive, including but not limited to: Carcinoma in situ of breasts, cervical dysplasia CIN-1, CIN -2 & CIN-3.
- b. Any skin cancer other than invasive malignant melanoma
- c. All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0
- d. Papillary micro - carcinoma of the thyroid less than 1 cm in diameter.
- e. Chronic lymphocytic leukemia less than RAI stage 3
- f. Micro carcinoma of the bladder
- g. All tumors in the presence of HIV infection.

ii. **First Heart Attack - of Specified Severity :**

The first occurrence of myocardial infarction which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for this will be evidenced by all of the following criteria:

- a. History of typical clinical symptoms consistent with the diagnosis of Acute Myocardial Infarction (for e.g. typical chest pain)
- b. New characteristic electrocardiogram changes
- c. Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.

The following are excluded:

- a. Non-ST-segment elevation myocardial infarction (NSTEMI) with elevation of Troponin I or T
- b. Other acute Coronary Syndromes
- c. Any type of angina pectoris.

iii. **Stroke Resulting in Permanent Symptoms:**

Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, hemorrhage and embolization from an extra cranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.

The following are excluded:

- a. Transient ischemic attacks (TIA)
- b. Traumatic injury of the brain
- c. Vascular disease affecting only the eye or optic nerve or vestibular functions.

iv. **Open Chest CABG:**

The actual undergoing of open chest surgery for the correction of one or more coronary arteries, which is/are narrowed or blocked, by coronary artery bypass graft (CABG). The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a specialist medical practitioner.

The following are excluded:

- a. Angioplasty and/or any other intra-arterial procedures
- b. any key-hole or laser surgery.

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- v. **Kidney Failure Requiring Regular Dialysis:**  
End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.
- vi. **Multiple Sclerosis With Persisting Symptoms:**
- a. The definite occurrence of multiple sclerosis. The diagnosis must be supported by all of the following:
    - investigations including typical MRI and CSF findings, which unequivocally confirm the diagnosis to be multiple sclerosis;
    - there must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months, and
    - Well documented clinical history of exacerbations and remissions of said symptoms or neurological deficits with atleast two clinically documented episodes atleast one month apart.
  - b. Other causes of neurological damage such as SLE and HIV are excluded.
- vii. **Major Organ /Bone Marrow Transplant:**
- a. The actual undergoing of a transplant of:
    - One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
    - Human bone marrow using hematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist medical practitioner.
  - b. The following are excluded:
    - i. Other stem-cell transplants
    - ii. Where only islets of Langerhans are transplanted
- viii. **Open Heart Replacement or Repair of Heart Valves:**  
The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s). The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner. Catheter based techniques including but not limited to, balloon valvotomy/ valvuloplasty are excluded.
- ix. **Coma of Specified Severity:**
- a. A state of unconsciousness with no reaction or response to external stimuli or internal needs.  
This diagnosis must be supported by evidence of all of the following:
    - i. No response to external stimuli continuously for at least 96 hours;
    - ii. Life support measures are necessary to sustain life; and
    - iii. Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.
  - b. The condition has to be confirmed by a specialist medical practitioner. Coma resulting directly from alcohol or drug abuse is excluded.
- x. **Permanent Paralysis of Limbs :**  
Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.
- xi. **Motor Neuron Disease with Permanent Symptoms :**  
Motor neuron disease diagnosed by a specialist medical practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant

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and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.

**7. Termination**

This Policy shall terminate on the occurrence of the earliest of the following events:

- i. On the death of both the Annuitants (Primary and Secondary), in case of Joint Life
- ii. On the death of the Annuitant (Primary) or on completion of certain period (for Annuity Option 8, 9 and 10), whichever is later, in case of Single Life Option.
- iii. On the date of Surrender of the Policy after payment of surrender benefit. (Applicable only for Annuity Option 2, Annuity Option 3 and Annuity Option 7).

**8. Suicide**

If the Annuitant whether sane or insane commits suicide, the benefits payable is the same as the benefits payable on normal death i.e. Section 3(i) of this policy document.

**9. Free Look Period**

The Annuitant has a period of 15 days (\*30 days if this Policy has been acquired through Distance Marketing) from the date of the receipt of this Policy to review the terms and conditions of this Policy. If the Annuitant disagrees to any of those terms or conditions, then, the Annuitant has an option to return this Policy stating the reasons for such objections. In such an event, this Policy shall terminate and the Annuitant shall be entitled to a refund of the Purchase Price (excluding taxes, if any) received by the Company under this Policy after deducting expenses incurred by the Company for stamp duty and Annuity paid to the Annuitant (if any).

*\* Distance marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) Voice mode, which includes telephone-calling (ii) Short Messaging service (SMS) (iii) Electronic mode which includes e-mail and interactive television (DTH) (iv) Physical mode which includes direct postal mail and newspaper & magazine inserts and (v) Solicitation through any means of communication other than in person.*

**10. Annuity Payment Mode**

The Primary Annuitant can choose at the time of purchase of annuity, to receive the annuity payment on Monthly, Quarterly, Half-Yearly or Yearly frequency. Once chosen, the Annuity Payment Mode cannot be changed at later stages.

Mode of Annuity Payment	Time of commencement of Annuity
Yearly	Annuity commences immediately after one year from the date of commencement of the plan.
Half-Yearly	Annuity commences immediately after six months from the date of commencement of the plan.
Quarterly	Annuity commences immediately after three months from the date of commencement of the plan.
Monthly	Annuity commences immediately after one month from the date of commencement of the plan.

**11. Revival/ Reinstatement of the Policy**

Not applicable under this policy.

**12. Loan**

Not applicable under this policy

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**PART E**  
**CHARGES**

Not Applicable as this is a Non-Linked plan

SAMPLE



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**PART F**

**13. Claims/ Benefits Processing**

- a. All claims must be notified to the Company in writing by the Annuitant or the Beneficiary in the prescribed format provided by the Company, for registering a claim under this Policy along with the following documents:

Documents for availing Annuity Payouts:

- i. Existence Certificate to be submitted annually at the beginning of each policy year in the format prescribed by the Company (Annexure 1).

Death Claim:

- i. Original Policy document  
ii. Claimant's statement/ claim form;  
iii. Attested death certificate of the Life Insured from the municipal/local authorities (in the case of death of the Life Insured);  
iv. Copy of photo-identity proof of the claimant and supporting documents evidencing the rights of claimants;  
v. Any additional information and documents required by the Company for assessing the validity of a claim and for processing a claim request.
- b. The benefits under this Policy shall only be payable to the Annuitant/ Nominee/ appointee / legal heirs or any other person who has been authorised to receive the benefits under this Policy by a court of competent jurisdiction in India, as the case may be, in accordance with the Annuity option chosen by the Annuitant in the Application and as specified in the Schedule.
- c. Submission of annual existence certificate is mandatory. In case of non-receipt of Annual Existence Certificate, annuity payout will be discontinued. Annuity Payouts will commence on receipt of annual existence certificate.
- d. A discharge or receipt by the Policyholder or the Beneficiary shall be a good, valid and sufficient discharge to the Company in respect of any payment made by the Company hereunder.
- e. Upon receipt of satisfactory proof of a claim under this Policy, the Company shall process the claim request. All benefits payable under this Policy will be paid by the Company in Indian rupees.

**14. Assignment**

Not allowed under this policy.

**15. Nomination**

You may nominate a person to receive the Death Benefit under the Policy in the event of Annuitant's death in accordance with the provisions of Section 39 of the Insurance Act, 1938, amended by Insurance Law (Amendment) Act 2015.

**16. Fraud and Misrepresentation & Forfeiture**

Fraud, Misrepresentation and forfeiture would be dealt with in accordance with provisions of Section 45 of the Insurance Act 1938 amended by Insurance Law (Amendment) Act 2015. A Leaflet containing the simplified version of the provisions of Section 45 is enclosed in Annexure –2 for reference

**17. Electronic Transactions**

The Policyholder shall adhere to and comply with all such terms and conditions as the Company may prescribe from time to time, and all transactions effected by or through facilities for conducting remote transactions including the internet, world wide web, mobile, short messaging services, electronic data interchange, call centres, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines, network or through other means of telecommunications, established by or on behalf of the Company, for and in respect of this Policy or its terms, or the Company's other products and services,

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shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time.

**18. Taxation**

The Company shall deduct the applicable taxes in accordance with the prevailing provisions of the tax laws in India. Purchase Price and benefits payable under this Policy are subject to applicable taxes, cess etc which shall be paid by the Policyholder along with the benefits or Premiums. The Policyholder will be liable to pay all applicable taxes as levied by the Government/ statutory authorities from time to time.

**19. Notices**

Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post, facsimile or e-mail to:

i. **The Policyholder / Beneficiary**

As per the details specified in the Application / change of address intimation submitted by the Policyholder to the Company.

ii. **The Company**

Address: Customer Service Desk,  
Star Union Dai-ichi Life Insurance Company Ltd.,  
Corporate Office,  
11<sup>th</sup> Floor, Raghuleela Arcade,  
IT Park, Sector 30 A,  
Opposite Vashi Railway Station,  
Vashi, Navi Mumbai 400 703

It is very important that the Policyholder immediately communicates any change of address or nomination to enable the Company to service this Policy effectively. The Company may change the address stated above and intimate the Policyholder of such change by suitable means.

**20. Loss of a Policy Document**

- a) If the Policy document is lost or misplaced, the Policyholder will give the Company a written request stating the fact and the reason of the loss. The Company will issue a duplicate Policy document if the company is satisfied that the Policy document is lost. On the issue of the duplicate Policy document, the original Policy document immediately and automatically ceases to have any validity. The Company may recover cost of issue of duplicate policy from the Policyholder as per the Company Policy.
- b) The Policyholder agrees to indemnify and hold the Company free and harmless from any costs, expenses, claims, awards or judgments arising out of or in relation to the original Policy document.

**21. Governing Laws & Jurisdiction**

The terms and conditions of this Policy shall be governed by and subject to Indian laws. All matters and disputes arising from or relating to or concerning this Policy shall be governed by and determined in accordance with Indian laws and shall be subject to the jurisdiction of the courts situated at Mumbai or as prescribed in the relevant laws/ acts.

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**PART G**

**22. Grievance Redressal Procedure**

- a) If the Policyholder/ Life Insured/ Beneficiary have any query or complaint/ grievance, then, the Policyholder/ Life Insured/ Beneficiary can approach the Company at the following address:

Customer Service Desk,  
Star Union Dai-ichi Life Insurance Company Ltd.,  
Corporate Office,  
11th Floor, Raghuleela Arcade,  
IT Park, Sector 30 A,  
Opposite Vashi Railway Station,  
Vashi, Navi Mumbai 400 703  
Contact No: 022 39546300  
Email ID: [customer-care@sudlife.in](mailto:customer-care@sudlife.in)

- b) If the Policyholder/ Life Insured/ Beneficiary is not satisfied with the decision of the above office, or have not received any response within 10 days, then, the Policyholder/ Life Insured/ Beneficiary may contact the following official for resolution, on the address mentioned below:

**Executive Vice President –Operations & Service Delivery**  
Star Union Dai-ichi Life Insurance Company Ltd.,  
Corporate Office,  
11th Floor, Raghuleela Arcade,  
IT Park, Sector 30 A,  
Opposite Vashi Railway Station,  
Vashi, Navi Mumbai 400 703  
Contact No: 022 39546300  
Email ID: [grievanceredressal@sudlife.in](mailto:grievanceredressal@sudlife.in)

- c) If the Policyholder/ Life Insured/ Beneficiary is not satisfied with the decision of the above officer, or have not received any response within 10 days, then, the Policyholder/ Life Insured/ Beneficiary may contact the following official for resolution, on the address mentioned below.

Chief Compliance Officer  
Star Union Dai-ichi Life Insurance Company Ltd.,  
Corporate Office,  
11th Floor, Raghuleela Arcade,  
IT Park, Sector 30 A,  
Opposite Vashi Railway Station,  
Vashi, Navi Mumbai 400 703  
Contact No: 022 39546300  
Email ID: [cgro@sudlife.in](mailto:cgro@sudlife.in)

- d) An acknowledgment to all complaints received will be sent within 3 working days of receipt of the complaint/grievance.
- e) If the Policyholder/ Life Insured/ Beneficiary is not satisfied with the decision/ resolution of the Company, then, the Policyholder/ Life Insured/ Beneficiary may approach the Insurance Ombudsman at the address given below if his/her issues pertains to the following and to provision 12(1) of the Redressal of Public Grievances Rules 1998:
- i. insurance claim that has been rejected or dispute on legal construction of the policy with regard to a claim;
  - ii. delay in settlement of claim;

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- iii. dispute with regard to premium;
  - iv. non-receipt of any insurance document;
  - v. any dispute in regard to premium paid or payable in terms of the policy.
- f) The complaint should be made in writing duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.
- g) As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made:
- i. only if a representation had been made to the Company in regard to the grievance and the same has been rejected by the Company or the complainant is not satisfied with the reply of the Company or no reply has been received to the representation for a period of 1 month after it is received by the Company;
  - ii. within a period of 1 year from the date of its rejection or from the date of the final reply of the Company;
  - iii. the complaint is not on the same subject-matter for which any proceedings before any court or consumer forum is pending or were so earlier.

**Address of the Insurance Ombudsman:**

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Insurance Ombudsman Office of the Insurance Ombudsman 2 <sup>nd</sup> Floor, Ambica House, Nr. C.U. Shah College 5, Navyug Colony, Ashram Road, AHMEDABAD – 380 014 Tel.079-27546840 Fax:079-27546142 E-mail:ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Insurance Ombudsman Office of the Insurance Ombudsman Janak Vihar Complex, 2 <sup>nd</sup> floor Malviya Nagar, BHOPAL Tel. 0755-2769201/ 02 Fax:0755-2769203 E-mail: bimalokpalbhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Insurance Ombudsman Office of the Insurance Ombudsman 62, Forest Park BHUBANESHWAR – 751 009 Tel.0674-2596461(Direct) Secretary No.:0674-2596455 Tele Fax - 0674-2596429 E-mail: ioobbsr@dataone.in	Orissa
CHANDIGARH	Insurance Ombudsman Office of the Insurance Ombudsman S.C.O. No.101-103, 2 <sup>nd</sup> floor,	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh

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	Batra Building, Sector 17-D , CHANDIGARH – 160 017 Tel.: 0172-2706468 Fax: 0172-2708274 E-mail: ombchd@yahoo.co.in	
CHENNAI	Insurance Ombudsman Office of the Insurance Ombudsman Fatima Akhtar Court , 4 th floor, 453 (old 312) Anna Salai, Teynampet, CHENNAI – 600 018 Tel. 044-24333668 /5284 Fax: 044-24333664 E-mail: chennaiinsuranceombudsman @gmail.com	Tamil Nadu, UT– Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
NEW DELHI	Insurance Ombudsman Office of the Insurance Ombudsman 2/2 A, Universal Insurance Bldg. Asaf Ali Road NEW DELHI – 110 002 Tel. 011-23239633 Fax: 011-23230858 E-mail: iobdelraj@rediffmail.com	Delhi & Rajashthan
GUWAHATI	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Nivesh, 5 th floor Nr. Panbazar Overbridge , S.S. Road GUWAHATI – 781 001 Tel. : 0361-2132204/5 Fax:0361-2732937 E-mail: ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Insurance Ombudsman Office of the Insurance Ombudsman 6-2-46 , 1 st floor, Moin Court Lane Opp. Saleem Function Palace, A.C.Guards, Lakdi-Ka-Pool HYDERABAD – 500 004 Tel. 040-65504123 Fax: 040-23376599 E-mail: insombudhyd@gmail.com	Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry
ERNAKULAM /KOCHI	Insurance Ombudsman Office of the Insurance Ombudsman 2 ND Floor, CC 27/2603, Pulinat Bldg, Opp. Cochin Shipyard, M.G. Road , ERNAKULAM – 682 015 Tel: 0484-2358759 Fax:0484-2359336 E-mail: iokochi@asianetindia.com	Kerala , UT of (a) Lakshadweep , (b) Mahe – a part of UT of Pondicherry
KOLKATA	Insurance Ombudsman Office of The Insurance Ombudsman Hindusthan Building Annexe, 4 <sup>th</sup> Floor, 4 Chittaranjan Avenue KOLKATA -700 072	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim

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	Tel: 033 22124346/(40) Fax: 033 22124341 Email: insombudsmankolkata@gmail.com	
LUCKNOW	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 th floor, Nawal Kishore Rd. Hazratganj, LUCKNOW – 226 001 Tel : 0522 -2231331 Fax : 0522-2231310 Email insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Insurance Ombudsman Office of the Insurance Ombudsman, Jeevan Seva Annexe, 3 rd floor, S.V.Road, Santacruz(W), MUMBAI – 400 054 Tel : 022-26106928 Fax : 022-26106052 Email ombudsmanmumbai@gmail.com	Maharashtra and Goa

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Annexure 1

**EXISTENCE CERTIFICATE**

To,

The Sr. Manager  
Operations dept,  
Star Union Dai ichi Life Insurance Co. Ltd  
11<sup>th</sup> Floor, Raghuleela Arcade,  
IT park, Opp Vashi Railway Station  
Vashi, Navi Mumbai – 400703

Dear Sir/ Madam,

Re : Policy No :

This is to certify that Mr./Mrs. \_\_\_\_\_ S/o; D/o Mr. \_\_\_\_\_  
Age \_\_\_\_\_ years residing at \_\_\_\_\_  
\_\_\_\_\_, whose specimen signature is below, is alive as on \_\_\_\_\_ day of \_\_\_\_\_ 201\_

Signature of Annuitant  
Name of Annuitant:

Certified By:

Name:  
Designation:  
Phone No:  
Address:  
Stamp & seal:

\* Existence Certificate is to be certified by a Gazette Officer or Bank Manager with the seal of the Bank, or by a Medical Practitioner with his registration number or by the Head Master/Principal of a school or by the Post Master. In the event of the non-availability above mentioned, the annuitant may submit a certificate from the Gram Panchayat.

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**Section 45 – Policy shall not be called in question on the ground of mis-statement after three years.**

Annexure 2

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act 2015 are as follows:

1. No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from
  - a. the date of issuance of policy or
  - b. the date of commencement of risk or
  - c. the date of revival of policy or
  - d. the date of rider to the policy  
whichever is later.
2. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
  - a. the date of issuance of policy or
  - b. the date of commencement of risk or
  - c. the date of revival of policy or
  - d. the date of rider to the policy  
whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.
3. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
  - a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
  - b. The active concealment of a fact by the insured having knowledge or belief of the fact;
  - c. Any other act fitted to deceive; and
  - d. Any such act or omission as the law specifically declares to be fraudulent.
4. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
5. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
6. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.
7. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.
8. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.
9. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

**[Disclaimer: This is not a comprehensive list of amendments of Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act 2015, a simplified version prepared for general information].**